

## Fact Situation as on 15<sup>th</sup> September 2019

### Jammu and Kashmir

#### Background

1. During the last 70 years, the Law and Order situation in Jammu and Kashmir has been extremely volatile on account of the violence orchestrated by terrorists being pushed from across the border as well as local militants. Since 1990, 41,866 persons have lost their lives in 71,038 incidents of terrorist violence. This includes 14,038 civilians; 5,292 personnel of security forces and 22,536 terrorists (**Annexure 1**).
2. The terrorists from across border and local militants are encouraged by separatists and monies in huge amount being funded through hawala routes. One of the main kingpins has been arrested by the National Investigation Agency, and the bail granted to him by the High Court was quashed and set aside by this Hon'ble Court vide its judgment dated 02.04.2019.
3. The judgment records that there are serious allegations against the accused person, including the receipt of funds from the Pakistan High Commission. The money received by him was being channelled into the hands of separatists, and was, in turn, being used to pay the 'stone pelters' who are prepared to break the law in return for the payments made.
4. In the year 2016, when a terrorist leader was gunned down in an encounter, the internet services were not available for as long as 3 months. Telephone services were also suspended and Section 144 orders were issued (Details of such measures in the past is placed at **Annexure-2**).

5. When the decisions were taken by the Constitutional authorities on 05.08.2019 with regard to article 370 it was clear that the persons who had been in power over long number of years in the State as well as the separatists, who's very commanding position would be jeopardised, and they would not hesitate to attempt to ensure that the Law and Order situation deteriorates.

**Preventive Measures:**

6. The Government, therefore, had to take the best possible steps in national interest for preventing any loss of life or property which would otherwise have been inevitable, if the restrictions which have been placed had not been implemented.

7. District Magistrates have issued prohibitory orders under Section 144 CrPC as per necessity. In addition to this, temporary blocking of various communication channels like internet and mobile services has been resorted to in order to minimize Law and Order violations.

8. It is to the credit of the Government that these measures have succeeded in full, as not a single bullet has been fired till date and there has not been any loss of life on account of any police firing. The restrictions are only temporary in character, as the following facts will show that step by step and stage by stage there has been a relaxation in the restrictions. We are approaching a stage when no such restrictions may be necessary.

9. The pre-emptive action this time has led to a controlled situation which has minimized loss of life and property despite constant instigation from across the border. Further, over the last few weeks the restrictions have been

gradually eased out in a phased manner in order to ensure a smooth return of normalcy for the citizens of Jammu and Kashmir.

**Relaxation in Preventive Measures:**

10. As on 15<sup>th</sup> September, 2019 prohibitory orders under Section 144 of Jammu and Kashmir CrPC have been relaxed as detailed at **Annexure 3**. Restrictions under section 144 have been removed in:

- **93 out of 105 (88.57%) police stations of Kashmir division;**
- **In all 90 police stations (100%) in Jammu division; and**
- **In all 7 (100%) police stations of Ladakh division.**

11. Similarly, several steps have been taken for ensuring smooth flow of information which includes:

- Various newspapers are regularly being published from Srinagar viz. Greater Kashmir, Rising Kashmir, Daily Aftaab, Kashmir Uzma, Subje-Kashmir, Tameel-e-Orshad, Srinagar Times, Nida-e-Kashmir, etc.
- All local dailies from Jammu Division are also being published.
- National dailies are also being distributed in Jammu, Kashmir and Ladakh.
- Media facilitation Centre has also been established by Department of Information and Public Relations on 7<sup>th</sup> August, 2019 which is providing facilities like telephone, Internet connection, computer, printer etc. to all media persons from 8 AM in the morning till 11 PM.
- The Government has also facilitated the issuance of movement passes to media persons in restricted areas. Vehicles are also being provided to the media persons on need basis.

- Regular press briefings and press releases are being organized to disseminate information. Regular interactions with media personnel have been organized through this media facilitation centre.
- Dish TV Channels, Doordarshan and local channels like JK Channel, Gulistan are being broadcasted.
- Radio Kashmir and FM channels are being broadcasted.
- Many media persons and private channels visited Handwara, Kupwara, Pulwama, Ganderbal, etc to cover various stories which are available in media and TV channels.
- Internet Kiosks have been established at National Informatics Centre (NIC) office of Deputy Commissioner's offices in Kashmir Valley to facilitate people who need Internet facilities.
- As on 15<sup>th</sup> of September 100% of landline services have been restored across the State of Jammu and Kashmir. The details of Landline restoration and mobile phone restoration are placed as **Annexure 4 and Annexure 5.**

#### **Other Measures:**

12. Health services are functioning normally in Jammu, Ladakh and Kashmir. 10.52 lakh patients attended OPD in Kashmir Hospitals up to 15<sup>th</sup> of September 2019. 67,196 patients have visited indoor patient department in various Government run health care institutions and Doctors have successfully performed 10,699 major surgeries including caesarean sections and 53,297 minor surgeries in various hospitals in Kashmir.

13. There is sufficient stock of essential drugs and other medical requirements across the hospitals in Kashmir, Jammu and Ladakh. 90% of medical shops are open in the valley ensuring adequate supply of drugs.

14. Supply of drinking water and electricity has been ensured since the beginning and round the clock maintenance services are being provided.

15. Three months' stock of essential commodities like food grains, LPG cylinders, Petrol, Diesel etc. have been ensured. 8,98,050 LPG refills have been home delivered to consumers in the last one month across Kashmir valley. 6.46 lakh quintals of ration have been distributed among consumers in Kashmir. Vegetable and meat supply have been ensured.

16. Primary, Middle and High schools are functioning normally across Jammu and Ladakh Division (100%) while in Kashmir Division 97% of all schools are functioning.

17. Special Market Intervention Price Scheme of Government of India has been introduced to procure apples this season from the apple growers of all apple growing districts in Jammu and Kashmir and fruit mandis situated in Sopore (Baramullah), Parimpura (Srinagar), Shopian and Batingo (Anantnag) so as to ensure that the farmers are not exploited and get remunerative prices.

18. Cash availability has been ensured by keeping all ATMs of J&K Bank and of other banks fully functional and regularly replenished ever since 5<sup>th</sup> of August, 2019.

19. Government offices are functional fully witnessing usual attendance and regular work.

20. The grievance redressal cell is also functioning under close supervision of Advisors to Governor for immediate and effective redressal of Public grievances.

21. High Court and Lower Courts are also functioning normally in Kashmir, Jammu and Ladakh. National Lok Adalat is also being held in various places in J&K.

22. The District Magistrates, SPs and State Government are monitoring the situation daily and taking necessary action to maintain law and order while taking all possible steps to reduce inconvenience to the public.

**23. If these steps had not been taken, there would have been an extremely volatile situation in the valley. We have succeeded to great extent. The policy decisions taken and implemented on the ground, should not be reversed by the Court so that Kashmir and the country do not face a long period of strife.**

(Manoj Kumar Dwivedi)  
Commissioner/Secretary to Government of J&K  
Department of Information and Public Relations

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## ANNEXURE 1

**Past History of Terrorist Violence since 1990**

41,866 persons have lost their lives in 71,038 incidents of terrorist violence. This includes 14,038 civilians; 5,292 personnel of security forces and 22,536 terrorists.

**YEAR-WISE DETAILS OF TERRORIST ACTIVITIES IN JAMMU AND KASHMIR SINCE 1990**

<b>YEAR</b>	<b>INCIDENTS OF TERRORIST VIOLENCE</b>	<b>CIVILIANS KILLED</b>	<b>SECURITY FORCES KILLED</b>	<b>TERRORISTS KILLED</b>
1990	4158	461	155	550
1991	3765	382	173	844
1992	4817	634	189	819
1993	5247	747	198	1310
1994	5829	820	200	1596
1995	5938	1031	237	1332
1996	5014	1341	184	1209
1997	3420	971	193	1075
1998	2932	889	236	999
1999	3071	873	355	1082
2000	3074	847	397	1520
2001	4522	996	536	2020
2002	4038	1008	453	1707
2003	3401	795	314	1494
2004	2565	707	281	976
2005	1990	557	189	917
2006	1667	389	151	591
2007	1092	158	110	472
2008	708	91	75	339
2009	499	71	79	239
2010	488	47	69	232
2011	340	31	33	100
2012	220	15	15	72
2013	170	15	53	67
2014	222	28	47	110
2015	208	17	39	108
2016	322	15	82	150
2017	342	40	80	213
2018	614	39	91	257
<b>2019(8<sup>th</sup> September)</b>	365	23	78	136
<b>Total</b>	<b>71038</b>	<b>14038</b>	<b>5292</b>	<b>22536</b>

## ANNEXURE 2

**Year wise History of Restrictions imposed in the State of Jammu and Kashmir**

<b>Year</b>	<b>Prohibitory orders u/s 144 of J&amp;K CrPC (Total No. of days)</b>	<b>Total Firing Incidents in which civilians injured</b>	<b>Civilian Deaths</b>
<b>2008</b>	153	28	52
<b>2009</b>	19	03	04
<b>2010</b>	73	63	112
<b>2011</b>	00	00	00
<b>2012</b>	04	00	00
<b>2013</b>	26	04	04
<b>2014</b>	10	00	00
<b>2015</b>	01	00	00
<b>2016</b>	72	41	81
<b>2017</b>	45	04	10
<b>2018</b>	51	08	19
<b>2019 (Till 4<sup>th</sup> August)</b>	35	01	01
<b>Total</b>	<b>489</b>	<b>152</b>	<b>283</b>

<b>2019 (from 5<sup>th</sup> August to till date)</b>	42	No firing	01
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## ANNEXURE 3

**Day time Restrictions relaxed in 94% of Police Stations in the State of Jammu and Kashmir:**

Total No of Police Stations:

Kashmir : 105

Jammu : 90

Ladakh : 7

**Day wise relaxation of day time restrictions (Number of Police Stations)**

Date	Jammu	Ladakh	Kashmir
5/8/2019	0	07	0
8/8/2019	08	07	0
10/8/2019	58	07	0
15/8/2019	58	07	0
17/8/2019	77	07	35
18/8/2019	77	07	50
23/8/2019	84	07	50
24/8/2019	84	07	69
27/8/2019	84	07	81
29/8/2019	90	07	81
30/8/2019	90	07	81
4/9/2019	90	07	81
9/9/2019	90	07	93
<b>15/9/2019</b>	<b>90(100%)</b>	<b>07(100%)</b>	<b>93(88%)</b>

## ANNEXURE 4

LANDLINES

All 1,02,069 landlines are functional in the State of Jammu and Kashmir

## Day wise restoration of Landlines

Date	Jammu	Ladakh	Kashmir
5/8/2019	50133	8822	0
8/8/2019	50133	8822	0
10/8/2019	50133	8822	0
15/8/2019	50133	8822	0
17/8/2019	50133	8822	8365
18/8/2019	50133	8822	8365
23/8/2019	50133	8822	9371
24/8/2019	50133	8822	14500
27/8/2019	50133	8822	15951
29/8/2019	50133	8822	15951
30/8/2019	50133	8822	15951
4/9/2019	50133	8822	43114
9/9/2019	50133	8822	43114
<b>Total Landlines functional as on 15-9-2019(%)</b>	<b>50133 (100%)</b>	<b>8822 (100%)</b>	<b>43114 (100%)</b>

## ANNEXURE 5

## Mobile Phones

Mobiles phones are functional in all 10 districts of Jammu division, in both the districts of Ladakh division and in 1 district out of 10 districts in Kashmir division.

**Day wise restoration of Mobile Phones**

Date	Districts in Jammu Division	Districts in Ladakh Division	Districts in Kashmir Division
5/8/2019	5	2	0
8/8/2019	5	2	0
10/8/2019	5	2	0
15/8/2019	5	2	0
16/8/2019	5	2	0
17/8/2019	6	2	0
18/8/2019	6	2	0
23/8/2019	6	2	0
24/8/2019	6	2	1
27/8/2019	6	2	1
29/8/2019	10	2	1
9/9/2019	10	2	1
<b>Status as on 15-9-2019 (%)</b>	<b>10 (100%)</b>	<b>02 (100%)</b>	<b>1 (10%)</b>

(Manoj Kumar Dwivedi)  
Commissioner/Secretary to Government of J&K  
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